



FORM No. - 4

See Rule (12)

A

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No. 1311 of 2003

Applicant (s) Malaya Kumar Nayak Respondent (s) Union of India

Advocate for Applicant (s) M. P. R. J. Dash Advocate for Respondent(s)

J. Sengupta
B. Sinha

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

9.P.O. for Rs. 50/- filed.
For Registration fl.

AB
29.12.03

SO (J)

29.12.03

On memo

For Admonition - copy of
OA not served.

DS
29.12.03

Bench

REGISTER

Deputy
Dy. Registrar 29.12.03

1. Order dated 30.12.2003.

Heard Mr. P. R. J. Dash, learned
Counsel for the Applicant and Mr. R. C. Rath,
learned Standing Counsel appearing for the
Railways.

2. In this Original Application u/s.
19 of the Administrative Tribunals Act, 1985
the Applicant has raised a claim that lands
recorded in the name of his family members

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

have been acquired (for construction of Railway doubling line /track between Salagaon Nirgundi) and that, he has made a representations under Annexure A/3 dt.1.9.1999 and A/5 dt.1.8.2003 seeking an employment , pursuant to Railway Board's instruction dt.10.11.1989. It is the case of the Applicant that the said representation has not yet received due consideration of the authorities/Respondents.

3. In the aforesaid premises, this Original Application is disposed of with direction to the Respondents to consider the grievances of the Applicant (as raised in this O.A. and under Annexures-A/3 and A/5) and , while doing so, the Respondents should make necessary verification to find out as to whether the case of Applicant comes within the relevant instructions of the Railways and to grant necessary relief, as due and admissible under the relevant rules governing the field to the Applicant.

4. Send copies of this order along with copies of this O.A. to the Respondents.

5. Free copies of this order be given to the learned counsel for both sides.

Member (Judicial)
30/12/03